

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO./243/90

T.A. NO.

DATE OF DECISION 23-8-1995

Shri Vedvrat Singh _____ Petitioner

Mr. R.R. Tripathi _____ Advocate for the Petitioner (s)

Versus

Union of India & ors. _____ Respondent

Mr. R. M. Vin _____ Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel _____ Vice Chairman

The Hon'ble Mr. V. Radhakrishnan _____ Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

VO

(9)

- 2 -

Shri Vedvrat Singh,
C/o. Shri J.R. Shukla,
177, Dharmanagar,
Sabarmati,
Ahmedabad - 380 005.

...Applicant.

(Advocate : Mr. R.R.Tripathy)

Versus

1. Union of India,
(Notice to be served
through the General Manager,
Western Railway,
Charchgate,
Bombay-20).

2. The Divisional Railway Manager,
Western Railway,
Bhavnagar Para Division,
Bhavnagar.

..Respondents.

(Advocate : Mr. R.M.Vin)

ORAL ORDER

O.A. NO. 243 of 1990

Date : 23/8/1990.

Per : Hon'ble Mr. N.B. Patel

: Vice Chairman

Mr. R.R.Tripathy and the applicant are not present.

Mr. R.M.Vin states that Mr.Tripathy has not furnished to ~~him~~ ^{our earlier} copy of the amended O.A. as directed by the above order ~~and hence he has not been able to file reply.~~ Dismissed for default. No order as to costs.

(V. Radhakrishnan)
Member(A)

ait.

(N.B. Patel)
Vice Chairman

DATE

Office Report

O R D E R

13.10.98

Mr. Tripathy prays for a week's time to remove office objections. Adjourned to 27.10.98.

(P.C. Kannan)
Member (J)

(V. Ramakrishnan)
Vice Chairman

27.10.98

Mr. Tripathy submits that he will remove office objections within a day.

Adjourned to 29.10.98.

(V. Ramakrishnan)
Vice Chairman

28.10.98

R/ Submittedobjection

M.A.7/850/98 have been complied with & approved, the M.A. will be registered.

toSOC(J)

29.10.98

29.10.98

M.A.7/05/98 seeks restoration of

O.A.243/90 which was dismissed for default on 23.08.95.

There is also M.A.7/07/98 for condonation of delay in filing this M.A.

Place it before Division Bench on

19.11.98.

(V. Ramakrishnan)
Vice Chairman

mb

DATE

Office Report

ORDER

10

19.11.98

Mr. Tripathy is not present now.

Adjourned to 17.12.98.

PN

(P.C. Kannan)
Member (J)

VM

(V. Ramakrishnan)
Vice Chairman

mb

17.12.98

Neither Mr. Tripathi nor Mr. Vin present.

Adjourned to 05.01.99.

VM

(V. Ramakrishnan)
Vice Chairman

hki

5.1.99

Mr. Tripathi not present today also.

Mr. Vin has filed a leave note. Adjourned
as a last chance to 5.2.1999.

PN

(P.C. Kannan)
Member (J)

(V. Ramakrishnan)
Vice Chairman

vtc.

05.02.99

Heard Mr. Tripathi on M.A/707/98 for
condonation of ~~next~~ delay, is allowed. as also
M.A/705/98. O.A/243/90 is restored to file.

Order dictated in the open court.

PN

(P.C. Kannan)
Member (J)

(V. Ramakrishnan)
Vice Chairman

mb

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Q. ~~A.~~ NO. /243/90
T.A. NO.

DATE OF DECISION 05.02.99

Mr. Vedvrat Singh Petitioner

Mr. Tripathi Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondent

Mr. R.M. Vin Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. Mr. V. Ramakrishnan : Vice Chairman

The Hon'ble Mr. Mr. P.C. Kannan : Member (J)

JUDGMENT

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Vedvrat Singh
(A.C.S.), Western Railway,
Bhavnagar Para Division,
Bhavnagar.

....Applicant.

(Advocate : Mr. Tripathi)

Versus

1. Union of India,
Notice to be servcd through,
The General Manager,
Western Railway, Churchgate,
Mumbai – 400 020.

2. The Divisional Railway Manager,
Western Rly., Bhavnagar-para
Division,
Bhavnagar.

....Respondents.

(Advocate : Mr. R. M. Vin)

ORAL ORDER
O.A/243/90

Date : 05.02.99

Per Hon'ble Shri V. Ramakrishnan : Vice Chairman.

The applicant who retired from the Railway service has challenged some orders of the Railway Administration rejecting his request for pay fixation and also to consider the services rendered by him as defence civilian for the purpose of pensionary benefits. Mr. Tripathi for the applicant says that the applicant is now interested in the relief referred to in para-7 (C) and not other reliefs.

2. The applicant had earlier taken up the matter with them for counting services rendered by him as Defence civilian as a qualifying service for

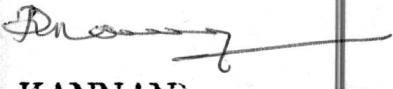
Railways

pensionary benefits but this was rejected by the Railways on the ground that he was holding a civilian post in Defence and as such, this could not be certified as qualifying service for the purpose of pension.

3. Mr. Tripathi says that the applicant has now come to know of some instructions where the services of the persons engaged in Civil Defence Organisation during the second world war would be treated as qualifying service. According to him, the applicant served in Army, during the second world war even though as a civilian and he also should be given that benefit. The applicant would now like to submit a detailed representation to the Railways bringing out in particular the fact that services rendered by persons during the second world war in Civil Defence Organisation is to be considered as qualifying services and the same benefits/may be extended to him as his position as a Defence civilian cannot be treated inferior to such category.

4. We record the submissions of Mr. Tripathi. If the applicant were to submit such a representation, the railways shall examine and dispose of the same in accordance with the relevant rules and instructions as expeditiously as possible.

The O.A is finally disposed of with the above observations. No costs.


(P.C. KANNAN)
MEMBER (J)


(V. RAMAKRISHNAN)
VICE CHAIRMAN